

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

IA No. 485 / 2025

In

OA NO. 1091/2024

In the matter of: News Item titled "Gurgaon farmhouses back Raze & rebuild cycle ensures Raisina never heals" appearing in the Times of India dated 28.07.2024

And in the matter of:

Ansal Retreat Resident Welfare Association (Regd)

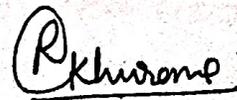
IA Applicant

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Date: 15.10.2025

Through



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**REPLY ON BEHALF OF RESPONDENT NO.7 i.e.
MUNICIPAL COUNCIL, SOHNA**

Most Respectfully Showeth:

1. That present IA under reply appears to be filed being aggrieved with the suo moto cognizance of the present matter by this Hon'ble Tribunal vide order dated 23.08.2024. Further, grievance of the applicant is against the publication of news item dated 28.07.2024 published in Times of India under title "News Item titled "Gurgaon farmhouses back Raze & rebuild cycle ensures Raisina never heals" appearing in the Times of India dated 28.07.2024". The applicants has further prayed for protection against action being taken by the answering respondent.

2. That at the outset it is humbly submitted that present application is not maintainable with the reliefs claimed herein. In regard to relief claimed, submissions of answering respondent are as under:

(i) recalling of order dated 23.08.2024 is can be by way of review application as per NGT Act, 2010 and Rules framed therein. Thus prayer no. (i) is not maintainable and liable to be rejected.

(ii) This Hon'ble Tribunal has not given any finding on the news item published, rather, has sought reply with objective to ascertain the correct facts and remedial measures, as required. This Hon'ble

Tribunal is empowered to take suo moto cognizance on news item as held by Hon'ble Supreme Court of India in Ankita Sinha Judgment reported in 2021 SCC Online SC 897. Thus prayer no. (ii) is not maintainable and liable to be rejected.

(iii) Filing Interlocutory Application in present OA, against action initiated by the answering respondent or any other authority/department is not appropriate remedy because action taken and mentioned in news report is not pursuant to any order passed in present OA, rather, cognizance was taken on the news report that construction resumed after action taken in Raisina village. Thus prayer no. (iii) & (iv) is not maintainable and liable to be rejected.

3. That contents of IA, unless admitted specifically above, may be treated as denied. Although, in view of submissions made herein above and below, present IA is liable to be dismissed, if need arise to respond other factual aspects, liberty is being craved to file the additional reply.

4. That IA No.484/2025 and 485/2025 have been filed by so called 'Ansal Retreat Resident Welfare Association' without disclosing the details of its members who are affected by the action of which authority. It has not specifically mentioned in any of the IA of the applicant, that in respect of which specific property number, Notice and demolition order, it is aggrieved.

5. That it has been stated at Pg No.31 of the IA that this Hon'ble Tribunal was misled by authorities in the matter of Sonya Ghosh. If it is humbly submitted that if the applicant is aggrieved by any report filed in OA No.4/2013, appropriate remedy can be availed challenging final order dated 09.12.2022 passed in OA No.04/2013.

6. That it has been stated in the para no.6 of the IA that all the farm houses of Aravali Treat were developed only as per approved layout plan and site map. It has been further stated that Sohna Municipality also collected Property Holding Tax over. It is most

respectfully submitted that by selecting category as agriculture field, anyone can get make property ID. It is further submitted that mere deposit of tax, does not provide immunity from compliance of other statutory norms. No permission of construction, sanction of building plan etc has not been placed on record.

7. That detailed Action Taken Report of answering respondent has already been filed alongwith Reply dated 18.08.2025 of Respondent No.2, 3 and 5 (Pg No.358 to 459), contents of the same are not being repeated herein for the sake of brevity.

In view of the submissions made herein above, it is humbly prayed that present IA may kindly be dismissed.


Executive Officer,
Municipal Council, Sohna

Date:15.10.2025
Place: Sohna

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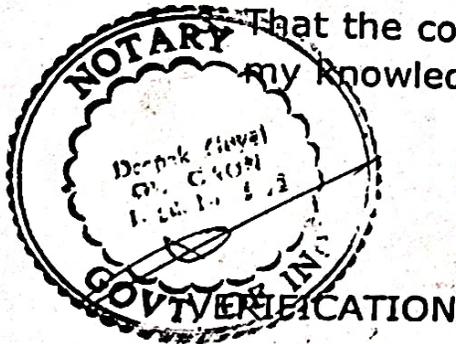
IA Applicant

AFFIDAVIT

I, Suman Lata, Executive Officer Municipal Council Sohna, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of the Respondent no.7 in the present case. I am well conversant with the facts and circumstances of the case, therefore I am competent to swear this affidavit.
2. That I have read the contents of the accompanying reply to the IA which has been drafted under my instructions.

That the contents of the same are correct to the best of my knowledge and belief.



DEPONENT

It is verified at Sohna on 15th day of Oct 2025 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

Attended or Identified
DEEPAK GOYAL
Advocate & Notary
GURGAON (Haryana) India

DEPONENT